

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/104(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>TH</sup> MAY 2024**

IN THE MATTER OF	VINITA HARLALKA VS HALLMARK PROPERTIES AND TRADERS LTD
UNDER SECTION	SEC. 97(1)

**Appearance (via video conferencing/physically)**

Mr. Ravi Asopa, Adv. ] For the Petitioner

Mr. S.M. Gupta, CA ] For the Respondent No.1

**ORDER**

1. Learned Counsel for the Petitioner present. Learned Authorized Representative for the Respondent No.1 present.
2. Registry is directed to issue notice to the Registrar of Companies, West Bengal, the Respondent No.2 by way of speed post and by e-mail and place the tracking information on record.
3. Learned Authorized Representative appearing on behalf of the Respondent No.1 seeks time to obtain instruction in this matter.
4. Therefore, list this matter on **26<sup>th</sup> June, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**